

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.109
CAA-49/ND/2023
CA/91/2024

IN THE MATTER OF:

**M/s. Elentec Technologies Pvt. Ltd. And
M/s. Elentec India Pvt. Ltd.**

...APPLICANT

Section

U/s 230-232

**Order delivered on 26.04.2024
Hybrid Hearing (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Applicant :Adv. Afnaan Siddiqui and Adv. Visakha
Raghuram, Advs.

For the RD :

For the OL :

For the IT Department :

ORDER

CA/91/2024

This is an application filed under Section 420 of the Companies Act, 2013 read with rule 154 of the NCLT Rule, 2016 for minor rectification in order dated 03.04.2024.

Heard the Ld. Counsel on behalf of the Applicant. It was pointed out that in para 5 of that order, there is a reference of the First Motion application bearing CA(CAA)08/ND/2022 which is to be read as CA(CAA)08/ND/2023. Further in the same para the word "and Transferee Company" appearing in 7th line be omitted and deleted. This order may be read along with order dated 03.04.2024 with just exceptions. IA is **disposed of**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**